

ITEM NO.24

COURT NO.4

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No. 2252/2020

(Arising out of impugned final judgment and order dated 20-11-2019 in ITA No. 956/2019 passed by the High Court of Delhi at New Delhi)

AMADEUS IT GROUP SA (ERSTWHILE AMADEUS
GLOBAL TRAVEL DISTRIBUTION SA)

Petitioner(s)

VERSUS

THE ASSISTANT DIRECTOR OF INCOME TAX
INTERNATIONAL TAXATION CIRCLE 1(1)

Respondent(s)

(FOR ADMISSION)

Date : 31-01-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE S. RAVINDRA BHAT

For Petitioner(s)

Ms. Kavita Jha, AOR
Mr. Udit Naresh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Leave granted.

Tag the matter along with Civil Appeal Nos. 6511-6518
of 2010.

(NIDHI AHUJA)
COURT MASTER (SH)

(NISHA TRIPATHI)
BRANCH OFFICER